

The 12th October 1972.

No. IJL. 332/72/2.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXV OF 1972

(Received the assent of the Governor on the 11th October, 1972)

THE ASSAM AMUSEMENTS AND BETTING TAX
(AMENDMENT) ACT, 1972.

[Published in the *Assam Gazette*, Extraordinary, dated the 13th October, 1972]

An

Act

further to amend the Assam Amusements and Betting Tax Act, 1939

Preamble Whereas it is expedient further to amend the Assam Act Assam Amusements and Betting Tax Act, 1939, VI of 1939. hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-third Year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 1972.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of Section 3 of Assam Act VI of 1939.

2. In Section 3, of the principal Act, in sub-section (1), in clause (b),—

(1) in sub-clause (i), for the words "twenty-five" the word "forty" shall be substituted;

(2) in sub-clause (ii), for the word "fifty", the word "eighty" shall be substituted;

(3) in sub-clause (iii), for the word "sixty", the word "one hundred" shall be substituted.

MD. SAADULLAH,
Joint Secretary to the Govt. of Assam,
Law Department.